

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

9th FEBRUARY, 2024

No. 22/ A : Pursuant to the direction given in the Judgment dated 04.01.2024 by Hon'ble the Supreme Court of India in W.P. (C) No. 643 of 2015 (All India Judges' Association Vs Union of India & Others), the Committee for Service Conditions of the District Judiciary (CSCDJ) constituted by Hon'ble the Acting Chief Justice of the Court formulates the following Standard Operating Procedure (SOP) for proper implementation of the recommendations of the SNJPC in respect of pay, pension, allowances and all allied matters as approved by Hon'ble the Supreme Court of India including all the payment of arrears of salary and pension of the Judicial Officers, pensioners and family pensioners etc. of the State.

STANDARD OPERATING PROCEDURE (SOP)

1. The Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi with concurrence of the Department of Finance and Department of Law (J), Government of Jharkhand shall come up with the Resolution/Notification as the case may be, within 7 days of receipt of the recommendation of the CSCDJ on each allowances and facilitate for implementation of the recommendations of the Second National Judicial Pay Commission (SNJPC) as accepted by Hon'ble the Supreme Court of India.
2. While formulating Resolution/ Notification on each allowance, the effective dates, as recommended shall be distinctly mentioned and the major/minor head of Accounts from which the current and arrear claims/allowances be drawn/reimbursed shall be mentioned.
3. For drawal of the arrear salary/allowance, retiral & pensionary benefits within the stipulated time as fixed by Hon'ble the Supreme Court of India, the Department of Law (J), Govt. of Jharkhand in consultation with the Department of Finance, Govt. of Jharkhand shall release sufficient funds at the disposal of respective Head of Department /D.D.O. for disbursement of arrears of pay and allowances in compliance with the direction of Hon'ble the Supreme Court Of India.
4. All the Principal District & Sessions Judges including the Judicial Commissioner, Ranchi and Head of the Department shall constitute a special team to prepare the above bills for disbursement of the arrears and current amounts to comply with the direction of Hon'ble the Supreme Court of India. They can make necessary communication with the Nodal agencies and Nodal officer of this Committee pertaining to implementation of the direction.
5. The arrear salary/retiral benefits and pensionary benefits, if any, to any serving Judicial Officer/pensioner/family pensioners which has not been disbursed by their respective Head of Department / D.D.O. as per previous orders of Hon'ble the Supreme Court of India, it shall be paid with the immediate effect and compliance reports be submitted to the Registrar General of the Court for onward submission before Hon'ble the Supreme Court of India.

6. The Judicial Officer/pensioner/family pensioner shall not be harassed in any form by any authority in the smooth release of their entitlements including salary & allowance/ retiral benefits and pensionary benefits.
7. For smooth disbursement of salary, allowances, arrears and other service and retiral benefits, the following Government Authorities are hereby declared as Nodal Agencies :-
 - i. The Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Government of Jharkhand, Ranchi;
 - ii. The Principal Secretary, Department of Finance, Government of Jharkhand, Ranchi;
 - iii. The Principal Secretary, Department of Health, Medical Education and Family Welfare, Government of Jharkhand, Ranchi;
 - iv. The Principal Secretary, Department of Law (J), Government of Jharkhand, Ranchi;
 - v. The Accountant General (A&E), Jharkhand, Ranchi;
 - vi. The Registrar (Administration), High Court of Jharkhand, Ranchi
 - vii. All the Principal District & Sessions Judges of the State of Jharkhand including the Judicial Commissioner, Ranchi;
 - viii. The Joint Registrar (Judicial), High Court of Jharkhand, Ranchi;
 - ix. The Head of Department of all the Courts/Offices/Institutions of the Government where Judicial Officers are working or have worked on deputation.

The above authorities shall ensure that the disbursement on account of arrears of salary, pension and allowances due and payable to Judicial Officers, retired Judicial Officers and family pensioners be computed and paid on or before 29.02.2024.

The Registry of the Court shall prepare the contact details of these Nodal Agencies at the District & State Level and upload the SOP in the website of the High Court, together with the details of the Nodal Officers.

8. The Judicial Officer/pensioner/family pensioner, if any, having any grievance/issues with regard to release of their arrear salary/retiral benefits & pensionary benefits from the side of the concerned Head of Department/DDO/Treasury shall be brought to the notice of the CSCDJ in writing either through the Nodal Officer of the Committee or the Registrar General of the Court for timely redressal of the same.
9. The grievance of the Judicial Officer/pensioner/family pensioners in this regard shall be dealt by the Administrative Appointment Department of the Court on permanent basis. The Administrative Appointment Department shall prepare and maintain a database of retired Judicial Officers and family pensioners of the District Judiciary with a process for periodical updating, at least on a quarterly basis and the same be uploaded in the website of the Court. The Central Project Coordinator (CPC) of the Court shall provide all technical and IT related support to the Administrative Appointment Department.
10. The copy of the above SOP shall be uploaded in the website of the Court and communicated to all the concerned for their information and future guidance.

By order of the Court
Sd/-Mohammad Shakir
Registrar General
-cum-
Ex-Officio Secretary of CSCDJ

Memo. No.: 644

Dated: 9th February, 2024

Copy forwarded for information and needful to;

1. The Chief Secretary, Government of Jharkhand, Ranchi.
2. The Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi.
3. The Principal Secretary, Department of Finance, Government of Jharkhand, Ranchi.
4. The Principal Secretary, Department of Health, Medical Education and Family Welfare, Government of Jharkhand, Ranchi.
5. The Principal Secretary-cum-L.R., Department of Law (J), Government of Jharkhand, Ranchi
6. The Accountant General (A & E), Jharkhand, Ranchi.
7. The Secretary to the Government, Department of Transport, Government of Jharkhand, Ranchi.
8. The Registrar (Administration), High Court of Jharkhand, Ranchi.
9. All the Principal District & Sessions Judges including the Judicial Commissioner, Ranchi for information and its circulation amongst the judicial officers posted at their judgeships.
10. The Heads of the Department of all the Institutions of the Government of Jharkhand where judicial officers are working or have worked on deputation.
11. All the Registry Members (Judicial) of the High Court of Jharkhand, Ranchi.
- ✓ 12. The Central Project Co-ordinator, High Court of Jharkhand, Ranchi with a direction to upload the same in the official website of this Court.
13. The Joint Registrar (Judicial), High Court of Jharkhand, Ranchi.
14. All the retired Judicial Officers of the State of Jharkhand.
15. All the Treasury Officers of the State of Jharkhand.



Registrar General
-cum-
Ex-Officio Secretary of CSCDJ